

## RAJYA SABHA

*Wednesday, the 29th March, 1961/the  
8th Chaitra 1883 (Saka)*

The House met at eleven of the clock, MR. CHAIRMAN in the Chair.

### REFERENCE TO CERTAIN PROCEEDINGS IN THE LOK SABHA

SHRI BHUPESH GUPTA (West Bengal): Before you start, I wish to draw your attention to a rather distressing matter. In the other House, when this Orissa thing was being discussed, the Speaker suggested that this House might sit for ten minutes more so that they might pass it. Other hon. Members there also said this. In other words they were discussing as to how long we should or we should not sit. I refer to page 11166 of their debates. I think the propriety of Parliament should be observed and defended at all points. I do not think it is the power or privilege of one House to dictate or suggest as to how long the House should sit or should not sit to enable them to adjust their programme, to accommodate speeches and so on.

MR CHAIRMAN: Mr. K. C. Reddy.

SHRI BHUPESH GUPTA: Have you heard, Sir?

### PAPERS LAID ON THE TABLE

ANNUAL REPORT (1959-60) OF THE ASHOKA HOTELS LTD., WITH RELATED PAPERS AND GOVERNMENT REVIEW ON THE WORKING THEREOF

THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI K. C. REDDY): Sir, I beg to lay on the Table a copy each of the following papers:—

- (i) Fifth Annual Report and the Balance Sheet of the Ashoka Hotels Limited, New Delhi, for the year ended 31st March,

1960, together with the Auditors' Report and the comments of the Comptroller and Auditor-General of India thereon.

- (ii) Review by Government on the working of Ashoka Hotels Limited for the year 1959-60.

[Placed in Library. See No. LT-2780/61 for (i) and (ii).]

### AMENDMENT IN THE PUNJAB MOTOR VEHICLES RULES, 1940, AS APPLIED TO HIMACHAL PRADESH

THE MINISTER OF STATE IN THE MINISTRY OF TRANSPORT AND COMMUNICATIONS (SHRI RAJ BAHADUR): Sir, I beg to lay on the Table, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, a copy of Notification No. H(T) 14-168/58, dated the 9th November, 1960, publishing an amendment in the Punjab Motor Vehicles Rules, 1940, as applied to Himachal Pradesh, issued by the Himachal Pradesh Administration. [Placed in Library. See No. LT-2790/61.]

### REPORT (1960) OF THE WORKING GROUP FOR COTTON TEXTILE INDUSTRY AND GOVERNMENT RESOLUTION THEREON

THE MINISTER OF REVENUE AND CIVIL EXPENDITURE (DR. B. GOPALA REDDI): Sir, on behalf of Shri Manubhai Shah I beg to lay on the Table a copy each of the following papers:—

- (i) Report (1960) of the Working Group for Cotton Textile Industry, appointed by the National Industrial Development Corporation.
- (ii) Government Resolution No. 22(1)-Tex(B)/60, dated the 24th March, 1961, on the Report.

[Placed in Library. See No. LT-2791/61 for (i) and (ii).]